Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 116 of 2014 &
IA no. 208 of 2014

Dated : 6th May, 2014

Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

In the matter of:

Gujarat Urja Vikas Nigam Ltd.. ....Appellant(s)
Versus
Central Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant (s): Mr. Anand K.Ganesan
Ms. Swapna Seshadri

Counsel for the Respondent(s):

ORDER

It is represented by the Learned Counsel for the Appellant that the impugned order challenged in this Appeal has been admitted in other Appeal no. 100 of 2014. So, Admit.

Issue notice in the Appeal as well as in the IA to all the Respondents. Dasti service is permitted.

Post the matter for hearing the IA on ***22.5.2014*** along with Appeal no. 100 of 2014.

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

mk/kt